

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF MALLARD INKS PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	MALLARD INKS PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	24/06/2016
3.	Authority under which corporate debtor is incorporated / registered	RoC-Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U74999HR2016PTC064759
5.	Address of the registered office and principal office (if any) of corporate debtor	Galileo no. 2, Shed No 5, Parvesh Marg, New Friends Colony, Faridabad-121001, HR
6.	Insolvency commencement date in respect of corporate debtor	07.01.2022 (<i>Copy of the order received on 11.01.2022</i>)
7.	Estimated date of closure of Insolvency Resolution Process	09.07.2022
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Anurag Nirbhaya Regd. No. IBBI/IPA-001/IP-P00870/2017-2018/11468
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: 204, Sagar Plaza, Plot No. 19, District Centre, Laxmi Nagar, New Delhi-110092. Email: anurag@canirbhaya.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: 204, Sagar Plaza, Plot No. 19, District Centre, Laxmi Nagar, New Delhi-110092 Email: cirp.mallard@gmail.com ;
11.	Last date for submission of claims	25.01.2022
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://www.ibbi.gov.in/home/downloads

Notice is hereby given that the National Company Law Tribunal, Chandigarh bench, has ordered the commencement of a corporate insolvency resolution process of the **Mallard Inks Private Limited** on 07.01.2022 (*Copy of the order received on 11.01.2022*).

The creditors of **Mallard Inks Private Limited**, are hereby called upon to submit their claims with proof on or before **25.01.2022** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 12.01.2022
Place: Faridabad

ANURAG NIRBHAYA
IBBI/IPA-001/IP-P00870/2017-2018/11468
Interim Resolution Professional in the matter of
Mallard Inks Private Limited